2. Though it was not a statutory requirement, particulars on tickets in third class were generally being shown in English also. It has, therefore, been decided to continue this practice in addition to conforming to the requirements of the amended section 66 of the Indian Railways Act, and instructions are under issue to the railway administrations that the place to and place from will be in regional language, Hindi and English in the case of the lowest class and in Hindi and English for the other - classes.

3. Steps are being taken to implement this decision. The actual implementation will take a little time, as it involves printing after procurement of appropriate types of letters etc.]

PROPOSAL TO CONNECT AKOLA BY AIR WITH BOMBAY AND NAGPUR

*233. SHRI B. D. KHOBARAGADE: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether any memorandum has been submitted by the Chamber of Commerce, Akola (Vidarbha) reguesting the Government to connect Akola by aeroplane service with Bombay and Nagpur; and

(b) if so, what is the decision taken by Government in this respect?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI AHMED MOHIUDDIN): A proposal was (a) received from the Government of Maharashtra in November, 1960 for operation of certain 'Feeder Services' in Maharashtra including a service to Akola.

(b) Due to shortage of aircraft it was not possible for Indian Airlines Corporation to undertake any additional Dakota services. PROPOSAL TO CONNECT ASANSOL BY AIR

*234. SHRI SURJIT SINGH ATWAL: Will the Minister of TFANSPORT AND COMMUNICATIONS be pleased to state whether it is a fact that Government are considering the possibility of connecting Asansol by air with the flight running from Calcutta to Patna and vice-versa ?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COM-MUNICATIONS (SHRI AHMED MOHI-UDDIN): The Indian Airlines Corporation are exploring the possibility of air-linking Asansol with Calcutta.

NOTIFICATION ON OVERTIME ALLOWANCE TO EMPLOYEES IN RAILWAY WORKSHOPS

*235. SHRI B. K. GAIKWAD: Will the Minister of RAILWAYS be pleased to state:

(a) whether the notification No. SRO 593 dated the **31st March** 1952 regarding overtime allowance to employees in Railway Workshops has since been implemented; and

(b) whether it is a fact that since the issue of the said notification the employees in workshops are not paid their dues?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Notification No. SRO 593 dated 31-3-1952 prescribes minimum wage rates payable to workers of certain categories on Railways. This has been implemented.

(b) Employees have been paid whatever dues are admissible under the rules by which they are governed.

DHRUVARAN POWER STATION

*236. SHRI DAHYABHAI V. PATEL: Will the Minister of IRRIGATION AND POWER be pleased to refer to the answer given to Starred question No. 88 in the Rajya Sabha on the 9th May, 1962 and state: